

Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)

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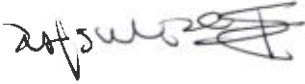
Shastri Bhawan, New Delhi,  
Dated 5<sup>th</sup> April, 2021

### OFFICE MEMORANDUM

Sub: Clarification regarding fee applicable to Central Government Counsel in Armed Forces Tribunal (AFT), Regional Bench Lucknow, Circuit Bench at Nainital – regarding

This Department has received representations seeking clarification regarding applicable fee structure to "Central Government Counsel" engaged for conducting litigation of Army, Navy and Air Force before the Armed Forces Tribunal, Regional Bench Lucknow, Circuit Bench at Nainital. In this regard, the undersigned is directed to clarify that the applicable fee structure in case of "Central Government Counsel" for the Armed Forces Tribunal, Regional Bench Lucknow, Circuit Bench at Nainital be as per table 'D' of this Department's OM No. 26(1)/2014/Judl. dated 01.10.2015 on the subject "Revision of fee payable to various categories of Central Government Counsel".

2. This issues with the approval of competent authority.



(R. K. Srivastava)  
Additional Legal Adviser

Copy for information to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/ PS to all JS&LA in the Main Sectt.
2. Shri Rakesh Thapliyal, Assistant Solicitor General of India, High Court of Uttarakhand, Nainital.
3. The OIC, Legal Cell, HQ UK, Sub Area (At Nainital), C/o 814 FPO, C/o 56 APO.
4. The Head Quarter, Central Command (JAG/Lit.), Pin-908544, C/o 56 APO.
5. All the three Central Govt. Counsel for AFT (RB) Lucknow, Circuit Bench at Nainital figuring in Order No. J-11017/18/2018-Judicial dated 28.02.2019.
6. To upload one copy of this order on website of this Department i. e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under the tab 'Judicial Section' inside the link 'Circulars pertaining to litigation' for information of all concerned.
7. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
8. Guard File/Judicial Section with 5 spare copies.

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